

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

OA No.2016/90

Date of decision: 03.06.1993.

Shri Raj Singh & Others

...Petitioners

Versus

Union of India & Others

...Respondents

Coram: The Hon'ble Mr. I.K. Rasgotra, Member (A)
The Hon'ble Mr. J.P. Sharma, Member (J)

For the petitioners

Shri V.P. Sharma, Counsel.

For the respondents

Shri K.L. Bhandula, Counsel.

Judgement(Oral)
(Hon'ble Mr. I.K. Rasgotra)

We have heard the learned counsel for both the parties. The issues of law and of fact raised in this O.A. already stand concluded in terms of the judgement of the Tribunal filed with MP-1019/93 in OA No.1783 of 1988 - Shri Har Pal Singh & Anr. Vs. Union of India & Ors. decided on September 5, 1990 and another judgement of the Tribunal filed alongwith the rejoinder in the said MP in the case of Jasvinder Singh vs. Union of India & Ors. - OA 1741/92 decided ib 31.3.93.

2. In view of the above the petitioners in this O.A. are also entitled to the same relief which has been provided to the petitioners in the two OAs referred to above. The respondents are accordingly directed to give the benefit of continuous officiation of service to the petitioners herein for the purpose of seniority and eligibility for promotion to the next higher grade with effect from the date of their respective adhoc promotion. These orders shall be implemented with utmost expedition but preferably within a period of three months from the date of communication.


(J.P. Sharma)
Member (J)


(I.K. Rasgotra)
Member (A)

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